

DIVISION BENCH
COURT - II

O-19

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/440(KB)2018
IA(I.B.C)/891(KB)2021, IA(I.B.C)/1030(KB)2021,
IA(I.B.C)/1064(KB)2021, IA(I.B.C)/808(KB)2021,
IA(I.B.C)/391(KB)2020, IA(I.B.C)/511(KB)2021,
IA(I.B.C)/495(KB)2021, IA(I.B.C)/852(KB)2020,
IA(I.B.C)/1296(KB)2020, IA(I.B.C)/742(KB)2021,
IA(I.B.C)/130(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17THFEBRUARY, 2022, 10:30 A.M

IN THE MATTER OF	HUVEPHARMA SEA [PUNE] PRIVATE LIMITED VS AMRIT FEEDS LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared through video conference:

For Liquidator in IA/130/2022,
IA/511/2021, IA/495/2021,
IA/852/2020 & IA/1296/2020 : Mr. Krishnaraj Thaker, Adv.
Ms. Sreenita Ghoshdastidar

For Financial Creditor : Ms. Urmila Chakraborty, Adv.
Mr. Debasish Chakrkabarti, Adv.

For applicant in IA/495/2021 &
R-4 in IA/511/2021 : Mr. Joy Saha, Sr. Adv.
Mr. Avishek Guha, Adv.

For applicant in IA/1064/2021 : Mr. Jitendra Patnaik, Adv.

For R-4 in IA/852/2020 : Mr. Abhrajit Mitra, Sr. Adv.
Mr. Satadeep Bhattacharyya, Adv.
Mr. Satyaki Chaudhuri, Adv.

For erstwhile Directors : Mr. Dharendra Nath Sharma, Adv.
Mr. Nirmalya Dasgupta, Adv.
Mr. Shwetaank Nigam, Adv.

ORDER

1. Ld. Senior Counsel/Ld. Counsel for the parties present.
2. **IA(IBC)/130(KB)2022**
 - (a) This is an application filed by the Liquidator seeking extension of liquidation time by one year from 19/02/2022 to complete the liquidation process.
 - (b) In this matter, this Adjudicating Authority *vide* order dated 22/10/2019 had admitted the Corporate Debtor under CIRP. Liquidation order was passed on 19/02/2021. Due to pendency of several litigations and for the other reasons as stated in the application, the Liquidation Process was delayed and could not be completed within one year time period. In view of the reasons stated in the application and also the submissions made in the Court today, the liquidation period is extended by one year from 19/02/2022. The Liquidator shall complete the liquidation process and file application for dissolution of the Corporate Debtor within the extended period.
 - (c) IA(IBC)/130(KB)2022 stands disposed of accordingly.
3. The Liquidator shall file periodical Progress Report in main CP on 28/04/2022.
4. List all other applications on 22/03/2022 and 25/03/2022. Parties are directed to submit brief notes at least three days before the next date of hearing.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

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